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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


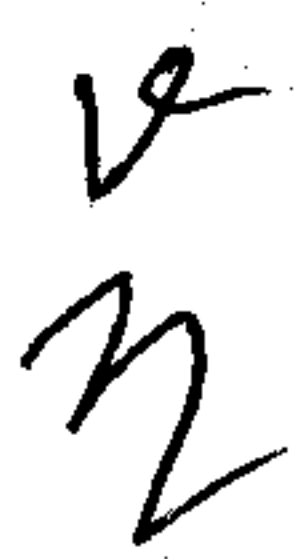
**T.P. Nos. 44-A/2016, 44-B/2016, 44-C/2016
With TP No. 44/397-398/NCLT/AHM/2016 (New)
C.A. Nos. 273/2013, 9/2015, 13/2015
With C.P. No. 63/397-398/CLB/MB/2013 (Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2018**

Name of the Company: Sumer Singh & Ors.
V/s.
Rajputana Biotech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	R-1 & 2	
2.	VISHAL J. DAVE NIPUN SINGHVI FOR SUSHIL DAGA	Adv.	Applicant	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi i/b Learned Advocate Mr. Susshil Daga present for Petitioners. Learned PCS Mr. Dhiren Dave present for Respondent no. 1.

Learned Counsel for petitioner requested for time to which learned PCS for Respondent vehemently objected.

The petitioner has not complied with order dated 23.01.2018. petitioner is directed to comply the said order without fail within seven days.

List the matter for hearing on 10.04.2018 as requested by both sides.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 27th day of February , 2018.